

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

O.A. No. 67 of 2006

C O R A M

Hon'ble Shri Justice P.K. Sinha, Vice-Chairman

Shri Umesh Singh

Vs.

Union of India and others

Counsel for the applicant : Shri Ajay Kumar

Counsel for the respondents: Shri D.Choudhary for Shri M.K.
Mishra, Sr. Standing Counsel.

O R D E R (Oral)

30.01.2006

Justice P.K. Sinha, V.C.:-

The grievance of the applicant is that the postal authority has issued an advertisement vide Annexure A/1 for certain post of Postal Assistant to which the son of the applicant also had applied. The grievance is that by adopting wrong method, certain applicants were deprived of the opportunity to appear in the examination, to ^{which} category his son also belonged. It is submitted that typing and computer test ^{were} held on 16.7.2005 and interview process finished on 20.7.2005, whereafter the applicant who does not claim any benefit for himself but for his son, has filed this application. When asked about the locus standi of the applicant to file OA when he was himself not called as a candidate in that examination, more so without even giving the name of the son, the learned counsel for the applicant sought permission to withdraw the



application, so that the candidate himself may file application. The prayer is allowed. This application is dismissed as withdrawn.



[P.K. Sinha] V.C.

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